

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.637/2016 in O.A. No.3138/2016

Tuesday, this the 30th day of May 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Kumud Bharti w/o Mr. Mukesh Kumar
Age 43 years
Designation: Medical Officer
Office : Lok Nayak Jai Prakash Narayan Hospital (LNJP)
2 Near Delhi Gate, Jawaharlal Nehru Marg, Delhi – 2

Through Attorney

Mukesh Kumar s/o Late Mr. Phool Singh
Age 50 years
r/o Flat No.19, Ground Floor, Type IV
Delhi Govt. Officers' Flats
Near Old Transport Authority
33, Rajpur Road, Civil Lines
Delhi – 110 054

..Applicant
(Mr. Devi Krishan Sharma, Advocate for Mr. Mukesh Kumar, Advocate)

Versus

1. Mr. Chandraker Bharti
Principal Secretary
Department of Health & Family Welfare
9th Level, A Wing, Delhi Secretariat, IP Estate
New Delhi – 110 002

2. Mr. M M Kitty, Chief Secretary,
Govt. of NCT of Delhi (GNCTD)
Through its Secretary
Directorate of Health Services
9th Level, A Wing, Delhi Secretariat, IP Estate
New Delhi – 110 002

3. Dr. Beena Khurana, Director
Directorate of Health Services
Through its Director
Govt. of NCT of Delhi, F-17 Karkardooma
Delhi - 32

4. Dr. G P Kaushal, Med. Supdt.
 Aruna Asaf Ali Govt. Hospital (AAAGH)
 Through its Medical Superintendent
 5, Rajpur Road, Civil Lines
 Delhi – 110 054

5. Mr. Amarjeet Singh, Secretary
 Union Public Service Commission (UPSC)
 Through its Secretary
 Dholpur House, Shahjahan Road
 New Delhi - 69

(Mr. Amit Anand, Advocate)

..Respondents

O R D E R (ORAL)

Justice Permod Kohli:

Learned proxy counsel for applicant submits that in view of the compliance affidavit having been filed by the respondents, the present C.P. is rendered infructuous. Dismissed as such.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

May 30, 2017
 /sunil/